1	2	3	4	5
5.	13.5.2008	Serial bomb blasts at Jaipur	68	185
6.	25.7.2008	A series of 8 bomb blasts in Bangalore	01	11
7.	26.7.2008	A series of 18 bomb blasts in Ahmedabad	56	260
8.	13.9.2008	A series of 5 bomb blasts in Delhi	26	133
9.	27.9.2008	Bomb blast at Mehrauli, Delhi.	03	22
10.	29.9.2008	Bomb blast at Modasa, Gujarat	01	08
11.	29.9.2008	Bomb blast at Malegaon, Maharashtra.	03	80

(b) and (c) 'Public Order' and 'Police' being a State subject, the investigations are conducted by the respective State agencies/police. According to available information, investigations/ prosecutions in these cases are underway and it would be premature to disclose any details regarding the same.

(d) and (e) Focused attention is being given to the strengthening of the intelligence apparatus both at the Centre as well as at the level of the State Governments, which *inter-alia*, includes qualitative upgradation and quantitative enhancement of manpower, besides initiatives on research and technology. In order to give the requisite attention to strengthening of the State Special Branches, the State Governments had been earlier advised to earmark at least 5% of their annual allocations under the Scheme for Modernization of State Police Forces (MPF) for this purpose. Recently, it has been decided to launch a separate Sub Scheme for this purpose under the MPF. At the operational level, there has been regular sharing of intelligence inputs by the agencies of the Centre with the States and various mechanisms have been put in place for this purpose. Particular attention is being given to pro-active coordination with the State Governments and agencies, including countering the use of information technology by terrorist groups to pursue their nefarious agenda.

Persons with valid visas returned by immigration officer

- 556. SARDAR TARLOCHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) how many persons with valid visas were returned from our airports by immigration officer;
- (b) what is the fault of visitor when he has come with visas;
- (c) what action is taken against Indian officials who issue visas without putting the necessary stamp for immigration on the visa note and informing immigration officers; and
 - (d) the policy on such matter to avoid harassment to the visitors?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (d) Foreign nationals holding valid travel documents including visa are not refused entry into India. However, foreigners who have come to adverse notice or those who arrive on forged/damaged/expired passports, incomplete/invalid travel documents, etc. are refused entry

even though they may be holding a valid visa. In the years 2007 and 2008 (up to June), 2009 and 1020 foreigners respectively have been refused entry at five major international airports, *viz.* Delhi, Mumbai, Chennai, Kolkata and Amritsar.

Details of foreigners who come to adverse notice are circulated to Indian Missions/Posts abroad so that such persons may be refused visa at the time of application itself. However, for some reasons if such reports reach the visa issuing authorities late and the visa is already issued, the entry of such persons into the country is prevented at the time of immigration clearance.

To augment the security screening and also to facilitate passengers with a view to mitigating their hardships, the immigration system has been modernized at major international airports with the upgradation of the computer systems, implementation of Immigration Control Software (ICS), installation of Passport Reading Machines (PRMs) and Questionable Document Examiner (QDX) Machines, etc. Furthermore, the Advance Passenger Information System (APIS) has also been implemented at six international airports, *viz.* Delhi, Mumbai, Chennai, Kolkata, Hyderabad and Bangalore to facilitate this process.

Lack of equipments to fight terrorism by Delhi Police

†557. SHRI MANOHAR JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Delhi Police do not have even a single light weight jacket;
- (b) whether it is also a fact that they do not have a state-of-the-art weapons like the Israel to fight terrorism;
- (c) whether it is also a fact that they do not have adequate number of vehicles and adequate number of internet connections as well;
 - (d) whether policemen posted in the special cell are not being given any risk allowance;
 - (e) if so, whether Government proposes to take steps in above cases to smother terrorism;
 - (f) if so, the details thereof; and
 - (g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RADHIKA V. SELVI): (a) to (c) Modernisation of a police force is a continuous process and the requirements of Delhi Police are reviewed from time to time. Delhi Police has adequate number of Bullet proof jackets, modern weapons and vehicles, which are useful in anti-terrorist operations. Moreover, internet connections have been provided in the offices of the Addl. DCsP and above. In addition, it is also provided to some other officers as per the policy of Delhi Police. Broadband internet to all the police stations in Delhi for accessing to NIC network only.

(d) to (g) Risk allowance is not paid to the staff of Special Cell of Delhi Police. However, other benefits under various welfare schemes are available to these employees.

†Original notice of the question was received in Hindi